

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**COMPENSATION APPLICATION (AT) No. 01 of 2019 in
Competition App. (AT) No.79 - 81 OF 2012**

In the matter of:

Food Corporation of India.

Appellant

Vs

Excel Crop Care Ltd &Ors.

Respondents

Present:

Mr. G.R.Bhatia with Mr. R.Singh and Mr. Aniket Ghosh, Advocates for Appellant.

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Rahul Goel, Ms. AnuMonga, Mr. AnkushWalia and Ms. Parunita Pal, Advocates for Respondent No.1

Ms. Anisha Chand and Mr. Ebaad Nawaz Khanain, Advocates for Respondent No.2.

Ms. AnuMonga, Advocate for Respondent No.3

ORDER

28.01.2020- Heard learned counsel for the Appellant on the question of maintainability. Due to paucity of time, the Respondent counsel could not concluded his arguments.

Let the matter be fixed for arguments on the question of maintainability on **12th February, 2020** on the top of list.

**(Justice Jarat Kumar Jain)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Rk/kam